

technical fields. Detailed recommendations have been published in the form of a book, namely; "First Get-Together of Research and Industry—Recommendations", a copy of which is available in the Library of Parliament.

(c) These are under consideration.

Social Security Programme

3953. Shri Linga Reddy: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether any scheme covering unemployment, sickness, maternity, old age or any other benefit under the social security scheme has been prepared and implemented in the last year of the Third plan period; and

(b) if so, the details thereof?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) and (b). The Employees' State Insurance and the Provident Fund Schemes which provide for benefits to workers and their families in cases of sickness, maternity, employment injury, retirement and old age have been in operation for a number of years. A draft scheme of Unemployment Insurance was prepared in 1965-66 but it has not yet been finalised.

U.S. Aid for Universities Under P.L. 480

3954. Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Bhagwat Jha Aad:
Shri M. L. Dwivedi:
Shri P. C. Borooah:

Will the Minister of Education be pleased to state:

(a) whether Government received U.S. Aid for Universities under PL 480 during 1965-66;

(b) if so, the total amount of aid received; and

(c) the Universities which are to enjoy the benefit of this aid and for what purpose?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) and (c). Information is being collected and will be laid on the Table of the Sabha in due course.

दिल्ली में भूमि के दाम

3955. श्री डा० ना० तिवारी :
श्री हुकम चन्द कछवाय :
श्री बड़े :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली तथा इसकी बस्तियों में भूमि के दाम बढ़ते जा रहे हैं जबकि इस वृद्धि को रोकने के लिए भरसक प्रयत्न किये गये हैं;

(ख) क्या दिल्ली विकास प्राधिकार के अधिकारी अप्रत्यक्ष रूप से इस दाम वृद्धि के लिये जिम्मेदार हैं ;

(ग) क्या 4 दिसम्बर, 1965 को नीलाम किये गये प्लॉट बहुत अधिक दामों पर नीलाम हुए थे; और

(घ) यदि हां, तो उसका ब्यौरा क्या है?

गृह-कार्य मंत्रालय में उपमंत्री (श्री विद्याचरण शुक्ल (क) तथा (ख). दिल्ली विकास अधिकरण द्वारा नीलामी से बेचे गए प्लॉटों के मूल्यों में कुछ बढ़ोतरी हुई है। इस बढ़ोतरी का कारण मुख्यतः दिल्ली में रिहायशी प्लॉटों की बढ़ती हुई मांग तथा मूल्यों के स्तर में सामान्यतः बढ़ोतरी है। दिल्ली विकास अधिकरण के अधिकारियों का इस बढ़ोतरी से कोई सम्बन्ध नहीं है।

(ग) तथा (घ). प्लॉटों की नीलामी 4 दिसम्बर, 1965 को नहीं हुई थी अपितु 5 दिसम्बर, 1965 को हुई थी। उस दिन 41 प्लॉट बेचे गए तथा प्राप्त मूल्यों का क्रम

46. 68 प्रति वर्गगज (482 वर्ग गज के एक प्लाट के लिये) से लेकर 91 रुपये 25 पैसे (297 वर्ग गज के एक प्लाट के लिये) तक था। इस बात को ध्यान में रखते हुए कि इस क्षेत्र में प्लाटों की न्यूनतम बोली (रिजर्व मूल्य) 39 रुपये प्रति वर्ग गज है विशिष्ट प्लाटों के लिए दो गई बोलियां किसी व्यक्ति की पसन्द, प्लाट के आकार तथा स्थिति के अनुसार भिन्न भिन्न होती हैं, तथा दिल्ली में भूमि के उच्च-स्तरीय, ग्रथिग्रहण, विकास तथा निपटान की योजना स्वीकृत होने के समय प्लाटों के बजार भाव को दृष्टि में रखते हुए मूल्यों की ये बोलियां अधिक नहीं समझी जाती।

Cost of Penicillin

3956. **Shri S. M. Banerjee:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the cost of penicillin produced/manufactured in Pimpri has been further reduced;

(b) if so, to what extent; and

(c) how does the price compare with the prices of penicillin in other countries?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) No.

(b) Does not arise.

(c) According to the information available the retail prices of two unitages of penicillin produced at HAL Pimpri and the internal prices of similar vialled products in U.K., U.S.A., West Germany and Canada are as follows:—

Product	(Price in paise)				
	H.A.L.	U.K.	U.S.A.	W. Germany	Canada
1. Penicillin G. Sod 5 lac.	61	84	81	584	91
2. Penicillin V Tablets 65 mg x 36	475	746	1976	108	..

Payment of Bonus

3957. **Shri Madhu Limaye:**
Shri Kishen Pattnayak:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether the Secretaries' panel has finalised the scheme about payment of bonus to public sector employees not covered by the payment of bonus Act, 1965; and

(b) if so, the details thereof?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes.

(b) It is not usual to divulge details of advice tendered to Government by Secretaries. After considering their advice Government have decided that the following should be the guiding principles for determining the quantum of ex-gratia payment to the employees of non-competing public sector undertakings of the Central

Government which were not covered by the payment of Bonus Act, 1965:—

(i) All non-competing public sector undertakings should pay ex-gratia to their employees amounts which they would be liable to pay as bonus if they were to fall within the purview of the payment of Bonus Act;

(ii) where such an undertaking has made ex-gratia payment in the past, the amount of such payment should be treated as absorbed in the amount determined as in (i) above. In other words, no claim of employees to payment determined on the lines of the Bonus Law as an addition to payment on the scale of ex-gratia payments in the past should be accepted. If the past ex-gratia payment had been higher than the amount as worked out as in (i) above, the level of past ex-gratia payment should be maintained;